

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1612
TO BE ANSWERED ON 04.05.2016**

FACILITIES TO NRIs/OCIs

†1612. SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Non-Resident Indians (NRIs) in the world, country-wise;**
- (b) the remittances made by NRIs during the last three years, year-wise; and**
- (c) the facilities provided to NRIs and Overseas Citizens of India (OCIs) by the Government?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) On the basis of data provided by the Indian Missions abroad in April 2016, there are an estimated 11.5 million NRIs in the world. The country wise data of the number of NRIs compiled on the basis of data received from our Missions abroad is given in statement attached as Annexure-I.

(b) The remittances made by NRIs during last three years as per data obtained from Reserve Bank of India in April 2016 are as follows:

(US \$ Billion)	
Year	Net
2012-13	64.34
2013-14	65.48
2014-15	66.26
2015-16 (Apr-Dec)	47.99

(c) A statement is attached as Annexure-II.

Annexure- I**Country-wise data of NRIs**

S.NO.	NAME OF COUNTRY	NRIs
1	Afghanistan	3000
2	Albania	100
3	Algeirs	3500
4	Algeria	3200
5	Angola	3500
6	Antigua & Barbuda	250
7	Armenia	2500
8	Australia	432700
9	Austria	20000
10	Azerbaijan	1925
11	Bahrain	295504
12	Bangladesh	2236
13	Belarus	250
14	Bhutan	60000
15	Bosnia & Herzegovina	15
16	Brunei	11500
17	Burkina Faso	200
18	Burundi	465
19	Canada	18432
20	Chile	800
21	China	21000
22	Comoros	50
23	Costa Rica	230
24	Croatia	30
25	Cyprus	3217
26	Denmark	6326
27	Dominica	50
28	El Salvador	5
29	Eritrea	1000
30	Estonia	300
31	Fiji	800
32	Finland	5000
33	France	18000
34	Germany	219215
35	Ghana	10000
36	Greece	12000
37	Grenada	200
38	Guatemala	101
39	Guinea-bissau,	100
40	Guyana	300

41	Honduras	10
42	Hungary	300
43	Indonesia	10000
44	Iran	4000
45	Iraq	9000
46	Ireland	17000
47	Israel	12467
48	Japan	28352
49	Jordan	10,000
50	Kazakhstan	4500
51	Kenya	20000
52	Kingdom of Saudi Arabia	2960000
53	Kuwait	880567
54	Kyrgystan	100
55	Lao PDR	325
56	Latvia	575
57	Lebanon	950
58	Lesotho	500
59	Libya	1650
60	Lisbon	6421
61	Lithuania	700
62	Madagascar	2500
63	Malawi	7200
64	Malaysia	154274
65	Maldives	24000
66	Mali	200
67	Malta	300
68	Mauritania	200
69	Mauritius	10751
70	Mexico	4000
71	Moldova	100
72	Mongolia	200
73	Montenegro	10
74	Morocco	300
75	Mozambique	1500
76	Myanmar	7650
77	Namibia.	200
78	Nepal	600000
79	Nicaragua	6
80	Norway	7718
81	Oman	795 082
82	Palestine	75
83	Panama	2000
84	Philippines	70000
85	Poland	3650

86	Republic of Korea	10869
87	Republic of South Africa	60000
88	Romania	950
89	Rwanda	2940
90	Senegal,	500
91	Serbia	39
92	Seychelles	5000
93	Sierra Leone	900
94	Singapore	350000
95	Slovak Republic	110
96	Slovenia	80
97	Somalia	100
98	South Sudan	700
99	Spain	35308
100	Sri Lanka	14000
101	St. Kitts & Nevis	450
102	St. Vincent & Grenadines	50
103	State of Qatar	630000
104	Sudan	3400
105	Swaziland	500
106	Sweden	11383
107	Switzerland	6000
108	Syria	2016
109	Tajikistan	450
110	Tanzania	10000
111	Thailand	20000
112	The Czech Republic	2150
113	The Gambia & Cabo Verde	620
114	The Netherlands	25000
115	Togo	500
116	Trinidad & Tobago	1800
117	Tunisia	120
118	Turkey	777
119	UAE	2600000
120	Uganda	23500
121	Ukraine	13140
122	United Kingdom	325000
123	USA	1300000
124	Uzbekistan	650
125	Venezuela	6575
126	Yemen	5000
127	Zambia	15000
128	Zimbabwe	500
	Total	11508329

FACILITIES TO NRIs*

**On the basis of inputs received from Department of Industrial Policy & Promotion, Ministry of Commerce & Industry.*

The Department of Industrial Policy & Promotion formulates FDI policy across various sectors, including investments from NRIs. The extant policy allows special dispensation for NRI investments in construction development and civil aviation sector. Further, the investment made by Non-Resident Indians under schedule 4 of FEMA (Transfer or issue of Security by Persons Resident Outside India) Regulations is deemed to be domestic investment at par with the investment made by residents.

FACILITIES TO OCIs

Facilities provided to Overseas Citizens of India (OCI) Cardholders under Section 7B(1) of the Citizenship Act, 1955 are as follows:-

- Multiple entry lifelong visa
- Exemption from registration in FRRO irrespective of duration of stay
- Parity with NRIs in economic, financial and educational fields in India except acquisition of agricultural or plantation property
- Parity with NRIs
 - for inter-country adoption of Indian children
 - for air fares in domestic sector
 - for entry fee to national parks and wild life sanctuaries in India
 - for visiting national monuments, historical sites and museums in India
 - for practice as medical professionals, advocates, architects and CAs
 - to appear in AIPMT and other entrance tests for technical courses in India
- Permission to OCIs to file an affidavit to declare their address in India
